

Central Administrative Tribunal  
Principal Bench: New Delhi

O.A. No. 89/98

New Delhi this the 9th day of January 1998

Hon'ble Shri K. Muthukumar, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

1. Raj Kumar Gautam  
S/O Shri Prakash Chand Gautam,  
R/O F-270, Lado Sarai,  
New Delhi- 30  
(Sanad No. 6162 (Company Commandant))
2. Lize Singh  
S/O Shri Bhim Singh  
R/O Vill & P.O. Palla  
New Delhi-36.  
(Sanad No. 5A/39505 (H.G.))
3. Roshan Ali  
R/O 18A/30 Ward No. 1  
Maharauli, New Delhi-30  
(Sanad No. 6680 (P.C.))
4. Nathu Singh  
S/O Shri Somapal  
R/O WZ 86, Toda Pur,  
New Delhi-12  
(Sanad No. 3356 (H.G.))
5. Hareshwar Kumar Singh  
S/O Shri Kailash Singh  
R/O Qtr 4/7, Mangolpuri  
New Delhi- 83  
(Sanad No. 5606 (H.G.))

.....Applicants

(By Advocate: Shri U.Srivastava)

Versus

1. N.C.T. Delhi, through  
The Director General  
Home Guard & Civil Defence  
Nishkam Seva Bhawan, Raja Garden  
New Delhi
2. The Commandant  
Home Guard & Civil Defence,  
C.T.I. Complex, Raja Garden  
New Delhi

(By Advocate: None)

.....Respondents

ORDER (ORAL)  
Hon'ble Mr. K. Muthukumar, Member (A) :

Learned counsel for the applicant prays that he may be allowed to withdraw this application with liberty to file fresh application when there is cause of action. Application is dismissed as withdrawn reserving the liberty as prayed for.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

  
(K. Muthukumar)  
Member (A)

cc.